

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Service Tax Appeal No.53897 of 2018 (SM)

[Arising out of Order-in-Appeal No.126/ST/DLH/2018 dated 30.07.2018 passed by the Commissioner (Appeals), Central Tax and Goods and Service Tax, New Delhi]

M/s.BKT Hotels and Restaurants Pvt. Ltd.

38, Sadhana Enclave, Apartment No.3,
Panchsheel Park,
New Delhi-110 017.

Appellant

VERSUS

Commissioner of Service Tax

2nd Floor, Central Revenue Building,
New Delhi-110 002

Respondent

APPEARANCE:

None for the appellant.

Shri Pradeep Gupta, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51587/2021

DATE OF HEARING/DECISION:21.06.2021

ANIL CHOUDHARY:

The appellant have settled their dues with the Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is disposed of in terms of the settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Ckp.

